

ITEM NO.15

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
1392/2017

(Arising out of impugned final judgment and order dated 30/08/2016
in CMWP No. 12957/2011 passed by the High Court Of Judicature at
Allahabad)

RAHUL AND ORS.

Petitioner(s)

VERSUS

BOARD OF REVENUE, U.P ALLAHABAD AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 23/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Charanjit Jawa, Adv.

Mr. Ajesh K. Chawla, Adv.

Mr. Mohan Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master